

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 2nd Day of September, 2015)

Hon'ble Mr. Justice L.N. Mittal-JM
Hon'ble Mr. U.K. Bansal, AM

Original Application No.1009 of 2007
(U/S 19, Administrative Tribunal Act, 1985)

Shri Rajendra Kumar Son of Late Sri Bhai Lal, presently working as Senior Clerk in Social Science Division, In Indian Grass Land Fodder Research Institute, Jhansi.

..... Applicant

By Advocate: **Shri Amit Kumar**

Versus

1. Union of India, through Ministry of finance, Secretary, Finance Secretary Shastri Bhawan, New Delhi.
2. Secretary, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
3. Director (K.A. Singh) Indian Grass land & Fodder Research Institute, Jhansi.
4. Mahesh Chand Jetwani, Senior clerk, Director Cell, Indian Grass land & Fodder Research Institute, Jhansi.
5. Department of Personnel and Training, Ministry of Parliamentary Affairs, Through its Secretary, Govt. of India, New Delhi.

..... Respondents

By Advocate: **Shri Manoj Kumar**

ORDER

Delivered by Hon'ble Mr. Justice L.N. Mittal, Member (I)

Shri Amit Kumar, Advocate, is present for the applicant. Shri Manoj Kumar, Advocate is present for the respondents.

2. Counsel for the applicant has stated that the applicant has been promoted from Senior Clerk to Assistant w.e.f. 29.03.2008 vide office order dated 31.07.2015 but has been denied the payment of arrears till date of issue of this office order dated 31.7.2015.

3. Counsel for the respondents expressed ignorance about this order. However, counsel for the applicant stated that the applicant shall make representation to the respondents regarding his grievance against denial of the arrears and some other benefits and the applicant shall be satisfied if respondents are directed to decide such representation by speaking order within specified time frame.

4. In view of the aforesaid limited prayer made by counsel for the applicant but without meaning to comment anything on merits, the instant Original Application is disposed of with direction that if the applicant makes representation regarding his grievances within 04 weeks from today, the competent authority of the respondents shall decide the said representation within three months thereafter by passing a speaking reasoned order. No costs.

U.K. Bansal
(U.K. Bansal)
Member-A

L.N. Mittal
(Justice L.N. Mittal)
Member-J

Sushil